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O.A.NO.1479/2003

ORDER DATED 12.7.2006

Heard counsel appearing on both sides. Learned counsel for the parties state that the matter may be disposed of in terms of observation and direction made in Paragraphs-8 and 9 respectively of the judgment of Chandigarh Bench of the Tribunal in O.A.No.420/2002 (Mrs.Sandhya Kaul vs. State Transport Authority of India & another). In view of the above, the present O.A. is disposed of in same terms with the following directions. No costs.

“I)The seniority of all the Coaches in Gr.II should be determined in the light of our observations in the preceding paragraphs.

ii)The impugned order dated 28.2.2002 by which the applicant has been reverted to the post of Coach, Gr.II be not acted upon till the exercise as per direction in (i) above is completed.

iii)In case the applicant is still found to be not eligible to be promoted, he should be given an opportunity of being heard before taking further action in the matter”.

BAT
MEMBER(ADMN.)

R
VICE-CHAIRMAN